

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1112 1986
T.A. No.

DATE OF DECISION 26.10.89.

Shri Ishvarlal J Naik Applicant (s)

in person Advocate for the Applicant (s)

Versus

Union of India & Ors. Respondent (s)

Shri D.K. Sinha, Sr. Advocat for the Respondent (s)

CORAM :

The Hon'ble Mr. Justice K.S. PUTTASWAMY, VICE CHAIRMAN

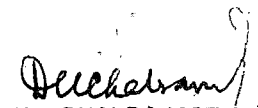
The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

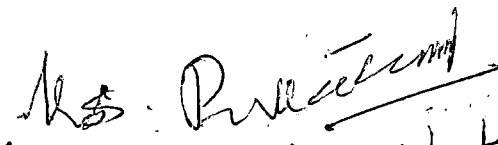
JUDGEMENT

After this case was heard at length Sh. I.J. Naik,
applicant in the present case files a memo praying for permission
to withdraw this application. Permission sought for is granted.

Application is dismissed as withdrawn. No costs.


(D.K. CHAKRAVORTY)
MEMBER (A)

26.10.89.


(K.S. PUTTASWAMY)
VICE CHAIRMAN